

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/00016/2021**

Jabalpur, this Thursday, the 14<sup>th</sup> day of January, 2021

**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**  
**HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER**



Ku.Ritu Manjhi,  
D/o Shri Mahesh Kumar Manjhi  
Aged about 25 years,  
unemployed (Ex-GDS BPM)  
Shastri Nagar Colony,  
Infront of A.V.Nigam,  
Shivpuri (MP)-473001  
Mobile No. 9009338557

**-Applicant**

(By Advocate – **Shri J.B.Singh**)

**V e r s u s**

1. Union of India,  
through Secretary  
Ministry of Communication & IT,  
Department of Posts,  
Dak Bhawan, 1  
Sansad Marg,  
New Delhi-110001

2. Chief Postmaster General,  
M.P.Circle,  
Bhopal-462012

3. Superintendent of Post Offices,  
Guna Division,  
Guna (MP)-473001

**- Respondents**

(By Advocate – **Shri S.P.Singh**)

**O R D E R(ORAL)****By Ramesh Singh Thakur, JM:-**

Heard.

2. This Original Application has been filed against the inaction on behalf of the respondents for not deciding the applicant's representations Annexure A/8 to A/11.

3. From the pleadings the case of the applicant is that the applicant was appointed as GDS BPM at Dhand BO (Dinara) Shivpuri HO by the respondent No.3 as per order dated 30.11.2015 (Annexure A-1) and joined the post on 14.12.2015 after successful completion of proper training. Applicant was dismissed from service by respondent No.3 as per order dated 06/10.07.2017 (Annexure A-4) without affording any opportunity to the applicant of being heard stating that the Caste Certificate submitted by the applicant found not in order on verification. Later on, the SDO Mehgaon has sent his report on 22.10.2018 (Annexure A-7) and 10.07.2019 (Annexure A-9) wherein it was mentioned that caste certificate issued in favour of the



applicant found correct and genuine and earlier verification even on the basis of non-mentioning of number, was inadvertent but still no consideration was given. Thereafter, the applicant made representation to the respondent No.2 on 29.03.2020 (Annexure A-10) and 29.07.2020 (Annexure A-11) praying for her reinstatement on duty. Till Date her representations are still pending for consideration.



4. At this stage learned counsel for the applicant submits that the applicant will be satisfied if the respondents are directed to consider and decide applicants' representations Annexure A/8 to A/11 in a time bound manner.

5. Learned counsel for the respondents submits that he has no objection if the Original Application is disposed of in above manner.

6. We have considered the matter and we are of the view that the natural justice will be met if the competent authority of the respondents are directed to consider and

decide the applicant's representations dated 29.03.2020 (Annexure A/10) and 29.07.2020 (Annexure A/11) in a time bound manner.



7. Resultantly, the competent authority of the respondents is directed to decide the applicant's representations dated 29.03.2020 (Annexure A/10) and 29.07.2020 (Annexure A/11), if not already decided, a period of six weeks after receiving the copy of this order.

8. Needless to say that the competent authority of the respondents shall pass the reasoned and speaking order. Respondents shall also deal with all the contentions raised in Annexure A/10 and Annexure A/11.

9. With these observations, this Original Application is disposed of at admission stage itself.

10. The applicant shall provide the copy of this order along with copy of O.A. to the competent authority of the respondents.

**(Naini Jayaseelan)**  
**Administrative Member**

**(Ramesh Singh Thakur)**  
**Judicial Member**

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